NCPCR and children out-of-schools

†4713. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the reasons why National Commission for Protection of Child Rights (NCPCR) has been given the responsibility of implementation of the Right of Children to Free and Compulsory Education Act, 2009;
- (b) whether based on a survey conducted by a Government sponsored Non-Governmental Organisation, the number of children out-of-schools is stated to be 81 lacs;
 - (c) whether it is the actual number of children out-of-schools; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) It is the responsibility of the appropriate Government and local authorities to implement the provisions of Right of Children to Free and Compulsory Education (RTE) Act, 2009. However, the function relating to protection and monitoring of child's right to education has been assigned under the RTE Act to various authorities, including the National Commission for Protection of Child's Rights (NCPCR). Under the Commission for Protection of Child Rights Act, 2005, the NCPCR is empowered to examine and review the safeguards provided by or under any Law for the time being in force for the protection of child rights.

(b) to (d) As per SRI-IMRB Sample survey commissioned by Ministry of Human Resource Development in 2009, the estimated number of out of school children is 81.5 lakhs, representing 4.28% of the total children in the age group of 6-13 years. The percentage of out of school children is more in rural areas (4.5%) as compared to urban areas (3.2%). The percentage of out of school girls (4.7%) is higher than out of school boys (3.9%).

Deemed-to-be-Universities

4714. SHRI MOINUL HASSAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether his Ministry's attention has been drawn to a news report titled 'A step in the right direction' published in the Hindu, dated 21 January, 2010;
- (b) the factors that led Government to act against the Deemed-to-be-Universities throughout the country; and
- (c) the steps Government proposes to take against those dubious management practices and admission of students who are victims of capitation fees?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATID. PURANDESWARI): (a) Yes, Sir.

[†]Original notice of the question was received in Hindi.